

No. 41/RG/SPL./Misc Dated 6.10.2020

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

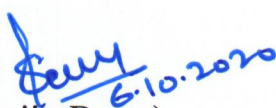
1. All the District and Sessions Judges in the State of Punjab,
2. All the District and Sessions Judges in the State of Haryana,
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: **Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.**

Ref: Letter No.18/SPL/RG/Misc dated 08.05.2020.

Sir/Madam,

In continuation of the letter No.18/SPL/RG/Misc. dated 08.05.2020 issued by this office, Hon'ble the Chief Justice has been pleased to order that the District and Sessions Judges in the States of Punjab, Haryana and Union Territory, Chandigarh, keeping in view the urgencies, apart from virtual hearing and in addition to the matters already being taken up through physical hearing, may, where the learned counsel for all the parties to the *lis* give their consent to appear for physical hearing, permit physical hearing in Criminal trials where accused is/are in custody, Matrimonial cases, Compromise matters, MACT cases, Cases under Section 138 of the Negotiable Instruments Act or in any other matter. This shall, however, be resorted to subject to your own assessment of the prevailing local conditions including the intensity of the spread of Covid-19 pandemic. The guidelines/Health Advisories and other SOPs issued by the Government of India and the respective State Governments from time to time shall be strictly followed. The steps for effecting the aforesaid arrangement be initiated at the earliest.


(Sanjiv Berry)
Registrar General